

<p>3.</p>	<p>MMTC Ltd. MMTC House, C- 22, E Block, Bandra Kurla Complex, Bandra, Mumbai- 400051</p>	<p>Operational Creditor</p>	<p>Unsecured</p> <p>It is clarified that appeal filed by MMTC Ltd. against rejection of its Claim vide CA No. 769/2019 was dismissed and disposed off vide Order dated 28.08.2023. However the Hon'ble NCLT granted liberty to MMTC Ltd. to file an application, if so advised, for submitting its claim in terms of the procedure laid down in the Code within 30 days of this order before this Adjudicating Authority.</p>	<p>Gross Amount: Rs. 24,79,32,552/- Less EMD amount set off- Rs. 5,45,12,508/- Net Amount Rs. 19,34,20,044/- (including interest)</p>	<p>NIL</p>	<p>Gross Amount: Rs. 24,79,32,552/- Less EMD amount set off- Rs. 5,45,12,508/- Net Amount Rs. 19,34,20,044/- (including interest)</p>	<p>The Claim filed in Form C was rejected on basis of following observations: This is in response to your Claim filed in Form C as Operational Creditor against the Corporate Debtor namely Millennium Wires Pvt. Ltd in Liquidation received by the undersigned on 17.05.2019 at 7.25 pm by mail and hard copy by post on 27.05.2019. That you have submitted claim for an amount of Rs. 19,34,20,044/- with interest in Form-C as an operational creditor. That after going through your Claim, the Liquidator has written Letters dated 22.05.2019 to the Managing Director of The MMTC Limited and Mrs. Sunita Dilip Parker, Addl. General Manager requesting them to submit the following documents in order to verify the claim: 1 Certified copy of Authorization and Board Resolution in favour of the Authorised person to file the Claim. 2 Present Status of the Cases pending before Hon'ble High Court of Bombay and/or status of other cases or other relevant matters. 3 Documents showing delivery of material/goods to Millennium Wires Pvt. Ltd. in Liquidation. 4 Any other document, which you think may be helpful for us in order to verify the claim. That in response to our Letter dated 22.05.2019, MMTC Ltd submitted the documents by mail on 27.05.2019 attaching Letter dated 27.05.2019 clarifying as follows: a) Query: Certified copy of Authorization and Board Resolution in favour of the Authorized person to file the claim.</p>	<p>1) The claimant had filed its claim as operational creditor in Form C which was received on 17.05.2019 at 7.25 pm by e-mail and hard copy by post on 27.05.2019. The claimant had filed the claim aggregating to gross amount of Rs. 24,79,32,552/- and after setting off EMD amount of Rs. 5,45,12,508/-, net amount of Rs. 19,34,20,044/-. 2) The claimant had submitted the following Documents in support of Claim: A) Associate Agreement between MWPL and MMTC (MMTC/MUM/NFM-MWPL/11-12) dated 30 May, 2011 (Annexure-A) B) Purchase contract dated 30 May 2011 between MMTC and SIMS, Malaysia (Annexure-B) C) Copies of the Invoices issued by are SIMS, Malaysia in relation to the 5th, 6th and 7th lot of CC Copper wires imported under the Associate Agreement (Annexure-c (colly)). D) Copies of the 5th, 6th and 7th LC/s opened under the Associate Agreement along with the acceptance letters issued by MWPL (Annexure D (colly)). E) Copies of emails of MMTC's bankers specifying the forward exchange rate under their respective LC/s (Annexure E (colly)) F) Certificates depicting payment of a total sum of USD 14,33,309 by MMTC's bankers to SIMS, Malaysia under the 5th, 6th and 7th LC. Annexure F (colly) G). Copies of the cheques issued by MWPL to MMTC along with returning memos. Annexure G (colly) H). Printout of the Icegae Portal depicting the custom duty (along with interest) payable in relation to the 5th, 6th and 7th lot. (Annexure H) I) Copy of the email by Container Corporation of India dated 04 May, 2019 depicting the Container Freight Station Charges in relation to the 5th, 6th and 7th lot. (Annexure I) J) Copies of the invoices issued by maersk depicting the rate of the detention charges per container in relation the 5th, 6th and 7th lot [Annexure j (colly)]. K) Copy of the 8 LC established under the associate agreement along with the invoice for the 8th lot (Annexure K (COLLY)). L) Copy of MWPL's letter dated 23 December 2012 accepting the import documents under the 8 LC (Annexure-L). M) copy of the letters dated 24 January 2012 and</p>
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